

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS

RAJYA SABHA
UNSTARRED QUESTION No. 2363
TO BE ANSWERED ON – 16/12/24

COMPOSITION OF EMPOWERED STANDING COMMITTEES IN OIL PSUS

2363 SHRI MANOJ KUMAR JHA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government has devised criteria for the composition of ESCs to include only members with experience and expertise in crude oil purchases, if so, the details thereof;
- (b) whether Government intends to include representatives from other PSUs with international trade experience in crude oil procurement to ensure transparency and credibility in the decision-making process, if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by Government to ensure uniformity in the composition of Empowered Standing Committees (ESCs) for crude oil procurement across oil PSUs?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI SURESH GOPI)

(a) to (d): Oil and Gas Public Sector Undertakings (PSUs) are Board run entities that take commercial decisions. Since April 2016, Government has allowed Public Sector Oil Companies to evolve their own policies for import of crude oil, consistent with Central Vigilance Commission guidelines, as approved by the respective Boards. Accordingly, Oil PSUs have constituted respective Empowered Standing Committees (ESCs), responsible for approving crude oil procurement, as approved by their Boards.
